

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6706
ANSWERED ON:08.05.2003
AMENDMENT IN JUVENILE JUSTICE ACT
NARESH KUMAR PUGLIA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

to the reply given to Unstarred Question No.842 on 19th July, 2002 regarding Amendment in Juvenile Justice Act, 2000 and state:

- (a) whether the case filed in the Delhi High Court by former Chairman of Juvenile Welfare Board, challenging certain provisions of Juvenile Justice (Care and Protection of Children Act, 2000) has since been decided;
- (b) if so, the main features of the decision; and
- (c) if not, the present status thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

- (a) No, Sir.
- (b) Does not arise.
- (c) The Delhi High Court has fixed the next date of hearing on 28-7-2003.